

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-111/2012/1658/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Raktim Duarah,  
District & Sessions Judge,  
Nagaon.

Dated Guwahati the 24<sup>+2</sup> March, 2022

Sub: **Earned Leave.**

Ref:- Your letter dtd. 23.03.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for five days from 21.03.2022 to 25.03.2022 along with station leave permission from the morning of 21.03.2022 till the morning of 28.03.2022** (suffixing 26.03.2022 & 27.03.2022), subject to submission of your leave application in prescribed format with leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge retrospectively to the Addl. District & Sessions Judge, FTC, Nagaon and in his absence to the next senior most Judicial officer at the station.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-111/2012/1659-1660/A, dated 24-03-2022**

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Project officer, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**

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